

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 799 of 2020 in CP(IB) 56/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2020**

Name of the Company: The Assistant Provident Fund
Commissioner, Employees Provident
Fund Organization
V/s
Ravi Kapoor liquidator of M/s City tiles
Section 42 of the Insolvency and Bankruptcy Code,
2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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- 1.
- 2.

ORDER

(Through Video Conferencing)

Advocate, Mr. A.V. Nair is present on behalf of the applicant

Advocate, Mr. Tirth Nayak is present on behalf of the respondent is requesting time to file reply.

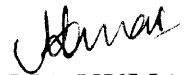
The prayer is allowed.

Two weeks time is granted to file reply, by serving an advance copy to the other side.

List the matter on 25.01.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 11th day of December, 2020.